

SUPREME COURT OF INDIA
ADMN. MATERIAL (P&S)

F. No. 33/Biometric Attendance System/20/SCI(AM)

Dated : 25th July, 2020

Last date for

Submission of Tender : 18th August, 2020 up to 03:00 p.m.

NOTICE INVITING TENDER FOR SUPPLY AND INSTALLATION OF
BIOMETRIC ATTENDANCE SYSTEM

Sealed tenders are invited from Dealers based in Delhi and NCR region as per Proforma enclosed herewith as **Annexure-'A'** for **Supply and Installation of BIOMETRIC ATTENDANCE SYSTEM along with Company Warranty (no online/telephone support acceptable)** for use in the Registry, Supreme Court of India.

Interested parties, if so desire, may contact Branch Officer, Admn.Material (P&S) telephonically for purchase/administrative queries or personally visit at Reception Counter No.42 for any clarification on any working day between 10.30 A.M. and 4.00 P.M. (except Saturdays & holidays) on Telephone Nos. 23111483; or Branch Officer, Computer Cell on 23112086 for technical queries.

A. TENDER

1. The tender should be sent in Three Sealed Envelopes superscribed with **(a) "Earnest Money for supply and Installation of Biometric Attendance System"** **(b) "Technical Bid for supply and Installation of Biometric Attendance System"** and **(c) "Financial Bid for Supply and Installation of supply and Installation of Biometric Attendance System"** by post sufficiently early so as to reach the Registry within date and time or may be delivered to the undersigned. If tender is sent through Special Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he/she could show the same alongwith his/her own identity proof to the Reception Officer at Reception Counter No.42 for issuance of entry pass.

2. The tenderers are expected to examine all the instructions, Proformas, terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.

3. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next working day of the Registry will be treated as due date of Tender.

B. TERMS AND CONDITIONS OF TENDER

4. The tenderers are required to quote their lowest rate per unit for supply and Installation of Biometric Attendance System along with Company Warranty (no online/telephone support acceptable) in **Annexure-‘D’** enclosed herewith and the rates should be valid for a minimum period of 90 days from the date of opening of Tenders. The tenderer shall not be entitled during the said period of 90 days to revoke or cancel its tender or to vary the tender or any terms thereof.

5. The tenderers are required to send their tender along with Demand Draft drawn in favour of "The Registrar (Admn), Supreme Court of India" towards **Earnest Money Deposit of Rs. 26,000/-** for supply and Installation of Biometric Attendance System (Name of the firm, telephone number and name of the item may be written on the reverse side of the Demand Draft). If EMD is exempted, relevant Certificate has to be submitted along with the tender documents.

6. Earnest Money Deposit of tenderers would be returned by way of RTGS/NEFT or cheque after the contract has been finally awarded to the successful tenderer. A copy of cancelled cheque is required to facilitate refund of EMD amount.

7. Hypothetical or conditional Tender shall not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the

concerned party at any time after it is submitted, EMD submitted by tenderer may be confiscated and in future the tenderer may be debarred to participate in the tender process of the Supreme Court.

8. The Registry will deal with the tenderer directly and no middlemen/commission agents etc. should be asked by the tenderer to represent the cause and they will not be entertained by the Registry.

9. Over-writing/over-typing or erasing of the figures which render it doubtful or ambiguous are not allowed and shall render the tender invalid.

10. The Registry, in its discretion, reserves the right to reject or accept any or all tenders, partly or completely, at any time without assigning any reason thereof.

11. Each tenderer has to certify that all the terms and conditions are acceptable to him.

C. TERMS & CONDITIONS OF THE SUCCESSFUL TENDERER

12. The successful tenderer shall have to deposit **Performance Security of Rs. 65,000/-** for supply and Installation of Biometric Attendance System by way of Demand Draft or Bank Guarantee drawn in favour of "The Registrar (Admn), Supreme Court of India, New Delhi." The Performance Security amount will be released after two months from the date of expiry of the contractual period or after 60 days from the date of final bill payment and after satisfactory supply of the material, whichever is later.

13. The tenderers are required to quote their lowest rates which should be valid for a period of 90 days.

14. The Tenderers should specifically state whether rates are inclusive of GST (as applicable); if not, it will be deemed that rates are inclusive of GST.

15. The supply and installation of genuine components/software/etc. shall be required to be made within the stipulated time on conveyance of Purchase Order and in case supply is not made within the stipulated time and the Registry is forced to make short purchase to meet the emergent demand, the tenderer will be liable to make good the loss due to difference which the Registry may directly deduct from Bill/Security Deposit.

16. Supply and installation of the biometric attendance system is to be made on bill basis. The payment is normally made after full supply is received, installed, and accepted as per specifications/requirement.

17. Even after awarding the Supply Order, the Registry reserves the right to terminate the same at any time, if the services of the tenderer are not found satisfactory.

18. The OEM Company may submit a bid either in its own name or through any of its authorised dealers, who has to provide services of supply of materials to Supreme Court of India. The bid without confirmation of the Original Equipment Manufacturing company regarding authorization to sell the product shall not be considered.

19. The tenderer shall give an undertaking (**as per Annexure 'B'**) that the firm/ Partners/ Director/ Proprietor has not been blacklisted and its business dealings with Central/State Government/Public Sector units/ Autonomous bodies have not been banned/ terminated on account of poor performance.

20. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registry.

21. The tenderer shall have to submit the ink signed Authorisation Certificates from OEM Companies to sell Biometric Attendance System in their own name/organisation with the date of validity of the Authorisation.

22. The materials supplied will be inspected by an Inspection Committee of Senior Officers of the Registry and in case the supply is not found in conformity with the approved specifications and any complaint is received about its quality and performance during the course of their use/utilization, the entire supply will have to be replaced with the good quality exactly commensurate with approved specifications at the cost of the tenderer. The decision of the Committee in this regard shall be final.

23. The payment will be made only after full supply is received and accepted as per approved specifications against single supply order.

D. PENALTIES

24. If delivery is not made in given time and the Registry is required to make purchase from outside at higher rates, the loss, if any, sustained by the Registry would be recovered from the tenderer.

25. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty up to 1% **per day** on total cost of delayed articles subject to 10%, or of forfeiting the performance security if the delay is due to wilful laches or negligence on the part of the tenderer irrespective of inconvenience caused to the Registry.

26. The Security Deposit shall stand forfeited in case of breach of any of the conditions mentioned herein or if the supply of the items is found unsatisfactory/not as per specifications.

E. SCOPE OF WORK

- i) Notwithstanding the scope of work, hardware & software supply, Installation & support stated in bid document, any equipment or material, engineering or technical services which might not be even specifically mentioned under the scope of supply of the bidder and which are not expressly excluded there from but which – in view of the bidder - are necessary for the performance of the equipment in accordance with the specifications are treated to be included in the bid and has to be performed by bidder
- ii) The bidder shall provide & install “Biometric based attendance Solution” on the bases of technical criteria fulfillment. Shall execute the solution as trunky solution. Shall get the software licenses in the name of Supreme Court of India. The licenses shall contain paper licenses and at least one set of media (CDs), wherever is applicable.

- iii) The bidder has to provide the offered Bio metric attendance solution exclusively for Supreme Court of India.
- iv) The Bidder will NOT use any restrictive technology that prevents other vendors to setup similar services in the area of attendance recording mechanism facility.
- v) The hardware shall be delivered, installed and commissioned in full at the site as early as possible not later than 10 days from the date of PO/LOI & shall be considered as trunk project. Partial delivery and installation, if necessary, shall be allowed only with prior approval of the owner.
- vi) The bidder shall provide comprehensive on-site warranty for trouble free operation of hardware for a minimum period of three years after commissioning and successful testing and taking over. During this period, it will be the responsibility of the bidder to maintain and support the hardware fully and ensure availability of the same. The bidder shall be responsible for providing, free of cost, all supplies, spares and services necessary for maintenance during warranty.
- vii) The bidder shall arrange for standby equipment, if the faulty equipment is not rectified within two working days or machines/accessories are taken out of customer premises for servicing/ repair.
- viii) The bidder shall procure all the equipment's from genuine sources as approved by the company and as per company specification.
- ix) The bidder will provide single point of contact detail with escalation metrix & SLA's agreed by the SC registry with all penalty clauses.
- x) The bidder shall be responsible for all risk to the works to be performed under its obligation under the Contract and for trespassers, and shall make good at his own expenses all losses and damages whether to the works, themselves, or to any other property of the company or the lives, persons or property of other forms, whatsoever cause, in connection with the works, although all reasonable and proper precautions may have been taken by the contractor, and in case registry is called upon to make good any such costs, loss or damages or to pay compensation to any person(s) sustaining damages

by reason of any act, or any negligence or omission on the part of the bidder, the amount of any costs or charges (including costs and charges towards legal proceedings) which the Company may incur in reference thereto, shall be charged to the bidder. The bidder shall reimburse such costs immediately to the registry.

- xi) All materials received at site shall be accompanied by the Test certificate of the manufacturer. The Officer-In-Charge reserves the right to instruct any material to be further tested in an approved laboratory for which the Contractor shall make no additional claims. Wherever test requirements are not specified in the specifications relevant IS code of practice shall govern.
- xii) The bidder shall provide training for installation and maintenance to SCI – computer cell staff of the purchased equipment’s free of cost.
- xiii) The Bidder shall provide periodic preventive maintenance, twice in a year during the warranty including cleaning or periodic inspection. The detailed scope of services/preventive maintenance schedule recommended shall be furnished by the Bidder and shall be finalized in consultation with SCI Computer cell.
- xiv) The bidder has to provide detailed project reports with all document including warranty cards, licenses hardcopies, etc.
- xv) Bidder will ensure that the Environment, Health & Safety (EHS) requirements are clearly understood and faithfully implemented at all levels at site as per instruction of Company. Contractors must comply with these requirements:
 - a) Comply with all of the elements of the EHS Plan and any regulations applicable to the work.
 - b) Comply with the procedures provided in the interests of Environment, Health and Safety.
 - c) Ensure that all of their employees designated to work are properly trained and competent.

d) Ensure that all plant and equipment they bring on to site has been inspected and serviced in accordance with legal requirement and manufacturer's or suppliers' instructions.

e) Make arrangements to ensure that all employees designated to work on or visit the site present themselves for site induction prior to commencement of work.

f) Provide details of any hazardous substances to be brought onsite.

g) Ensure that a responsible person accompanies any of their visitors to site.

XVI) All Contractor/workers are accountable for the following:

1. Use the correct tools and equipment for the job and use safety equipment and Protective clothing supplied, e.g. helmets, goggles, ear protection, etc. as instructed.

2. Keep tools in good condition.

3. Report to the Supervisor any unsafe or unhealthy condition or any defects in plant or equipment.

4. Develop a concern for safety for themselves and for others.

5. Not to operate any item of plant unless they have been specifically trained and are authorized to do so.

XVII) If the bidder needs to carry out any work or rework due to change in drawings or structural consultants' instructions, the bidder shall take the prior permission of the registry before commencing such works.

XVIII) The bidder at its own cost shall also arrange, secure and maintain the insurance covers of hardware & manpower provided.

XIX) The bidder has to ensure that the provided solution shall be compatible with Supreme Court existing devices being used. Supreme Court is having all type of operating system variants. e.g. Microsoft, Ubuntu, Red hat, etc.

XX) Bidder has to take visits in Supreme Court of India, to understand the desired solution, so that nothing shall be left out. All of the required objects procurement, installation & commissioning would be in the scope of bidder.

XXI) Bidder has to design the guidelines and ensure that end-to-end tight integration of provided the hardware & software with existing Infra.

XXII) Bidder shall furnish the Part no./ Product identification number for all products as provided by the original manufacturer.

XXIII) Bidder has to provide detailed project reports with all escalation Metrix as per the satisfaction of Supreme Court nodal officer on the completion of installation & handing over the project.

XIV) The bidder has to conduct kick off meeting & other monthly bases regular meetings & have to ensure SLA meets. Bidder also have to submit detailed project execution report & execution plan.

F. Pre-qualification (PQ)criteria

Sr. No.	Parameters	Evaluation Criteria	Supporting Documents
1.	Legal Entity/ Registration Company	a) The bidder must be incorporated and registered in India under the Indian Companies Act 1956/ LLP Act 2008 / Partnership Act 1932 & subsequent amendments thereto and should have been operating for the last five years as on the date of publishing of RFP notice (including name change/impact of mergers or ac-	Certificate of Incorporation /Copy of Registration Certificate(s) b) GST Registration Certificate

Sr. No.	Parameters	Evaluation Criteria	Supporting Documents
		<p>quisitions).</p> <p>b) Registered with the GST</p>	
2.	Annual Turnover	<p>Bidder should have had a minimum annual turnover of Rs. 1 Cr in last three Financial Years:</p> <p>2018 –2019</p> <p>2017 –2018</p> <p>2016 –2017</p>	<p>Audited Balance Sheet for 03 financial year</p> <p>(This condition is not applicable to Central / State Government Autonomous bodies / Societies constituted under the Central / State Government Departments / Societies which run on no profit basis).</p>
3	Office Support in Delhi/NCR	<p>The Bidder company should have at least one implementation/technical support Office in Delhi/NCR.</p>	

Sr. No.	Parameters	Evaluation Criteria	Supporting Documents
4	Part Bidding	The Bidder is required to quote for the complete BOQ. Partial quote is liable to be rejected.	
5	Manufacturer's Authorization Form or Dealership certificate from manufacturer	Bidder must be OEM certified partner for the product being offered by them. The bidder has to submit Manufacturer's Authorization Certificate or the Dealership certificate from the Manufacturer or producer to sell/supply their products/Or the bidder should use hardware of reputed brands. Decision as regards to brands of SCI shall be final	
6.	Not blacklisted	The bidder should not be blacklisted by any Central/ State Government Ministry/ Department/ PSU/Government Company.	Self-declaration from the bidder in company letter head, signed by authorized signatory as per Annexure-B

Note:

a) Similar works means the work/services mentioned at Scope of work in this RFP/tender document.

b) Agencies not meeting the Pre-Qualification Criteria would be rejected.

G. Service Level Agreements (SLA)

For Delivery

1. The hardware & software should be delivered as per above Delivery Schedule.
2. If the Supplier fails to meet the delivery schedule other than due to an event of force majeure or any reason solely attributable to SCI, then penalty @ (1%) one percent of LOA/PO value per day shall be imposed, subject to maximum of 10% of the contract value. In case the penalty exceeds 10%, SCI reserves the right to cancel the contract.
3. The penalty clause will not be applicable in case there is delay/issue from SCI side.

For Software:

- i) Uptime: 99.5% on monthly basis = Below to this will attract penalty of 0.5% of < billing cycle payment > on fall of every 0.25%.
- ii) There should not be a down time for more than one hour for the services/solution in any calendar day = This will attract 0.5% of < billing cycle payment > on fall of every down time up to four hours.
- iii) The problem at other locations i.e. branch / offices should be rectified within 4 hours of reporting. The reporting may be through any mode of communication. If the problem persists for more than 4 hours at a stretch in a calendar day= This will attract 0.5% of < billing cycle payment > if issue not rectified within four hours .
- iv) Even if the services slow performance rather than unavailability will be considered as same unavailable.
- v) If problem persist for more than four hours in calendar day and total of more than 45 hours in a month then contract is liable for cancellation if so desired by the user
- vi) Security Breach = 10% of the Contract Amount or termination as deemed fit by the Buyer Department along with Legal Action
- vii) Data Loss = 1% of the bill amount per incident
- viii) Cumulative Penalty = Cannot exceed 10% of the contract value after which the contract is liable for cancellation if so desired by the buyer.

For Hardware:

- a) First response to be received by SCI in 4 Hours for the time of intimation & issue to be rectify within next business day: Beyond this will attract penalty of 0.5% of < billing cycle payment > on fall of every 0.25%.
- b) If issue does not gets rectified in stipulated time frame then penalty per days bases would be imposed: This will attract penalty of 0.2% of < billing cycle payment > per day bases.

For Support:

- a) The Help Desk should be contacted to coordinate repairs of Hardware & Services. If repairs are deemed necessary, the Help Desk will dispatch a service technician.
- b) Help desk Uptime: 99.5% on monthly basis for all locations = Bellow to this will attract penalty of 0.5% of < billing cycle payment > on fall of every 0.25%.
- c) There should not be a down time for more than four hour for the services/solution in any calendar day = This will attract 0.5% of < billing cycle payment > on fall of every down time up to four hours.

H. Single point of contact (SPOC)

SCI shall appoint an Officer-in-charge for this work/project. He/she shall be single point of contact for all technical directions or decisions related to the work/project.

I. Force Majeure:

Definition

1. For the purposes of this Purchase order, “Force Majeure” means an event which is beyond the reasonable control of a Party, is not foreseeable, is unavoidable and not brought about by or at the instance of the Party claiming to be affected by such events and which has caused the non-performance or delay in performance, and which makes a Party’s performance of its obligations hereunder impossible or so impractical as reasonably to be considered impossible in the circumstances, and includes, but is not limited to, war, riots, civil disorder, earthquake, fire, explosion, storm, flood or other extreme adverse weather conditions, strikes, lockouts or other industrial action, confiscation or any other action by Government agencies.

Force Majeure shall not include insufficiency of funds or inability to make any payment required hereunder.

Present ongoing Covid 19 will not be considered Force Majeure till such notification is made by Govt. of India.

Measures to be Taken

A Party affected by an event of Force Majeure shall continue to perform its obligations under the Purchase order as far as is reasonably practical, and shall take all reasonable measures to minimize the consequences of any event of Force Majeure.

A Party affected by an event of Force Majeure shall notify the other Party of such event as soon as possible, and in any case not later than fourteen (14) days following the occurrence of such event, providing evidence of the nature and cause of such event, and shall similarly give written notice of the restoration of normal conditions as soon as possible.

Any period within which a Party shall, pursuant to this Purchase order, complete any action or task, shall be extended for a period equal to the time during which such Party was unable to perform such action as a result of Force Majeure.

In the case of disagreement between the Parties as to the existence or extent of Force Majeure, the matter shall be settled as decided by competent Authority in SCI.

J. Non-Discloser Agreement.

Bidder need to submit Non-Discloser Agreement on Rs 100/- stamp paper to Supreme Court by stating that while working on the project & even after no information of Supreme Court of India will be releveled by him anywhere.

K. INVITATION OF TENDER

Interested parties may send their Tenders in three sealed envelopes superscribing **(a) “Earnest Money for Supply and Installation of Biometric Attendance System”, (b) “Technical Bid for Supply and Installation of Biometric Attendance System” and (c) “Financial Bid for Supply and Installation of Biometric Attendance System” addressed by name to the undersigned so as to reach on or before 18th August 2020 up to 3:00 P.M. which will be opened on the same day at 3:30 P.M.** in the Registry by a Committee of Officers in the presence of the tenderers or their authorized representatives who may wish to remain present there at that time.

The tenders received after due date and/or time or without Earnest Money Deposit will not be entertained. In the first instance, envelopes containing Earnest Money may be opened and thereafter the envelopes containing Technical Bids (**Annexure-’C’**) will be opened. The envelopes containing Financial Bids (**Annexure-’D’**) will be opened at a later date and time to be communicated only to the tenderers who are found technically-qualified.

Sd/-

(Madhu Arora)

Additional Registrar (AM)

25.07.2020

Encl : Annexure – ‘A’ to ‘D’

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ANNEXURE-‘A’**Supreme Court of India
Admn. Material (P & S)**

F. No. Biometric Attendance System/20/SCI(AM)

Dated : 25th July, 2020**Last date for
Submission of Tender: 18th August, 2020 up to 03:00 p.m.**(Proforma to be filled by the Tenderer)

1. Name of the Tenderer : _____
with Address
2. Name of the Contact Person
with Telephone/Mobile No./
Fax No./E-Mail ID : _____
3. PAN No. : _____(Attach Proof)
- 3A. GST Registration No. : _____(Attach Proof)
4. Rate and Warranty details :
5. Whether all the terms & conditions
of NIT are acceptable : Yes/No :
6. Whether rates are inclusive of GST(as applicable).
Please mention it clearly : _____
- 6a. Discount, if any : _____
7. Part which are not included during the
warranty period of _____ year/s : _____
8. FOR: Supreme Court Registry : _____
9. Whether supply and installation
shall be made within 03 days of receipt
of Purchase Order : _____
10. Whether Undertaking of Non-blacklisting attached: _____
11. Whether OEM Authorisation Certificates
are enclosed with tender document: _____

12. Delivery Schedule : _____
13. Name & address of the Govt. Offices etc.
of which the tenderer is
having the contract (**For Biometric Attendance System**)
with name of contact person and
his telephone/mobile number: _____
14. Details of previous experience
in the field & infrastructure of the Company: _____
15. Details of annual turnover: _____
16. Whether No dues certificate
from Department of Trade & Taxes
and copies of the returns
Submitted to the department in enclosed: _____
17. Whether EMD is submitted or
Certificate for its exemption is enclosed: _____

Dated:

Signature
(Name of firm with stamp)

UNDERTAKING

I/We undertake that (name of the company) has not been blacklisted/banned by any Government Department/Public Sector undertaking/Autonomous Body.

Signature of the authorised
signatory of the firm/company/
organisation/Official Stamp/Seal.

Date:

Place:

ANNEXURE-‘C’**Supreme Court of India
Admn. Material (P & S)**

F. No. 33/Biometric Attendance System/20/SCI(AM)

Dated : 25th July, 2020Last date forSubmission of Tender: 18th August, 2020 up to 03:00 p.m.**Technical Compliance Sheet**

Sl. No.	Technical Specifications	Fill Compliance Here (Yes / No)
A.	Bio Metric Client Side Required Device Specifications (Qty 500)	
1	<ul style="list-style-type: none"> Sensors = CMOS sensors 	
2	<ul style="list-style-type: none"> Scanning Speed = 1/15 Second 	
3	<ul style="list-style-type: none"> Image Resolution = 500 dpi (H), 500 dpi (V), 600 dpi optional) 	
4	<ul style="list-style-type: none"> Image Capture Area = 15.44x17.475 (in mm) (HxV) or better 	
5	<ul style="list-style-type: none"> Platen Area = 16.5x19 (in mm) (HxV) or better 	
6	<ul style="list-style-type: none"> Scanner Output Image Size = 304 * 344 pixel (HxV) or better 	
7	<ul style="list-style-type: none"> Gray Level = 8 bit/pixel, max 256 gray scales or better 	
8	<ul style="list-style-type: none"> Image Ratio of Length to Width = 0.0423611111111111 	
9	<ul style="list-style-type: none"> Scanner Interface Cable = Standard USB compliant cable 	

10	<ul style="list-style-type: none"> Power Supply = 1 Watt. Approx. (From USB port), (100 mA, Approx, Standby:40mA) 	
11	<ul style="list-style-type: none"> Minimum Hardware requirement = P3800 Mhz CPU or UP, 256MB, USB 2.0 	
12	<ul style="list-style-type: none"> Distortion = <1% Meeting PIV specifications 	
13	<ul style="list-style-type: none"> Temperature, ESD = -50~45OC, 10 KV 	
14	<ul style="list-style-type: none"> MTBF = >100000 operation hours 	
15	<ul style="list-style-type: none"> Modulation Transfer Function = 0.4 at 10 cycle/mm 	
16	<ul style="list-style-type: none"> Scanning Light source = Ultra Red(940nm) capable of support more than 600 dpi 	
17	<ul style="list-style-type: none"> Live Scan Capability = Live Skin Sensing (With ultra red scanning beneath skin, Optional) 	
18	<ul style="list-style-type: none"> API (ISO19794-2/ISO19794-4 and FIPS 201* Compliant, Minex Certified) = Image Capture, Enrollment / Template Extraction & Matcher 	
19	<ul style="list-style-type: none"> Minutia Size = <1K bytes 	
20	<ul style="list-style-type: none"> Matching Speed = Less than 1 second 	
21	<ul style="list-style-type: none"> False Rejection Rate (FRR) = 1/100-1/30 	
22	<ul style="list-style-type: none"> False Acceptance Rate (FAR) = 1/100,000-1/1000,000 	
23	<ul style="list-style-type: none"> Allowable Fingerprint Rotation = 180 degree or more 	

24	<ul style="list-style-type: none"> Allowable Fingerprint Displacement = + 5mm or more 	
25	<ul style="list-style-type: none"> Software Platform = Windows 2000/2003/XP/Vista/7 (32 bits and 64 bit). Linux with kernel 2.6 (x86); WinCE5.0 (x86 and Arm9), Android. 	
B.	Software (Lot 1)	
26	<ul style="list-style-type: none"> Any desired Software including SDK etc. to run hardware, application & database on centralized servers. 	
27	<ul style="list-style-type: none"> Solution should be empowered with the capability to manage upto 2000 users at centralized servers. 	
28	<ul style="list-style-type: none"> The solution be an online, real-time collaboration 	
29	<ul style="list-style-type: none"> The solution should have Instant access from any browser. 	
30	<ul style="list-style-type: none"> The solution should be either end to end encrypted or have SSL encryption 	
31	<ul style="list-style-type: none"> The solution should have polling attendee status & all other various reports. e.g. attendance, leaves, first in last out etc.. 	
32	<ul style="list-style-type: none"> The solution should have feature of administrator controls. Administrator/SC shall be able to add, remove & manage users 	
33	<ul style="list-style-type: none"> The software licenses, shall be required in the name of Registrar, Supreme Court of India. The licenses shall contain paper licenses and at least one set of media (CDs), wherever applicable. 	
34	<ul style="list-style-type: none"> Platform shall have provision of exporting registration and attendance data to the SC database. 	
35	<ul style="list-style-type: none"> There should be communication of LAN /Ethernet--10/100/1000 Mbps full duplex. 	
36	<ul style="list-style-type: none"> Must support IPv4 and IPv6. 	
37	<ul style="list-style-type: none"> The server will be provided by SC. 	
38	<ul style="list-style-type: none"> Bio Metric Reader (Hardware) 	Supply, Installation & Support
39	<ul style="list-style-type: none"> Software (sdk, application, etc.) 	Supply, Installation & Support
40	<ul style="list-style-type: none"> All Documentation & Training to the SC-CC Staff & Real time support 	Service

ANNEXURE-‘D’**Supreme Court of India
Admn. Material (P & S)**

F. No. 33/Biometric Attendance System/20/SCI(AM)

Dated : 25th July, 2020

Last _____ date _____ for

Submission of Tender: 18th August, 2020 up to 03:00 p.m.**Financial Bid**

Make & Model as given in the NIT	Quantity required to be purchased	Price per unit (In Rs.)	No of Year/s for which Company Warranty being offered (no online / telephone support acceptable) (In Year/s)	GST%	Total net price per unit (In Rs.)
<u>USB Attendance Tokens - Biometric fingerprint capture device with bundled software of Client-capture SDK (ALONG WITH COMPANY WARRANTY)</u>	500				
<u>Server software-enrolment and matching SDK/API (Without high availability/Fail Over)</u>	1				

Signature of the authorised
signatory of the firm/company/
organisation/Official Stamp/Seal.

Date:

Place: